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Central Administrative Tribunal, Principal Bench

Original Application No. 1448 of 2002

New Delhi, this the 31st day of May, 2002

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. S.A.T. Rizvi, Member(A)

Bajrangi Tiwari
S/o late Shri Ram Tiwari
R/o Shiv Nagar Khadra
Lucknow (U.P.)

....Applicant

(By Advocate: Shri D.K. Garg)

Versus

1. Union of India
Through Secretary
Ministry of Information & Broadcasting
Shastri Bhawan, New Delhi

2. Director General
All India Radio
Akashwani Bhawan,
New Delhi

3. Deva Nand Yadav
Station Engineer, Head of Office
All India Radio, Barmer (Raj.)

- Respondents

O R D E R (ORAL)

By Hon'ble Mr. S.A.T. Rizvi, Member(A)

Disciplinary proceedings were initiated against the applicant in the present OA vide respondents' memorandum dated 22/24.6.98 (Annexure P-8). These are yet to be concluded. During the pendency of the aforesaid proceedings, the applicant has been promoted to the post of Programme Executive on the basis of an order he secured from the Allahabad Bench of this Tribunal. Following promotion, he was posted as Programme Executive at A.I.R., Barmer on 27.9.99. He continued to function in that capacity without any problem until November, 2000. From November, 2000, the respondent no. 3 has stopped the payment of salary and allowances to the applicant. When he made representations against the aforesaid action, the same respondent has further proceeded to prevent the applicant

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from functioning as Programme Executive vide his order of 13.8.2001. The applicant has thereupon made a representation on 16.4.2002 (Annexure P-9) to which there has been no response.

2. Having regard to the submissions made by the learned counsel and the aforesated facts and circumstances, we find that interests of justice will be duly met by disposing of this OA at this very stage even without issuing notices with a direction to respondents 1 and 2 to consider the aforesaid representation and pass a reasoned and a speaking order thereon expeditiously and in any event within a period of one month from the date of receipt of a copy of this order. We direct accordingly. O.A. is disposed of in the aforesated terms.

(S.A.T. Rizvi)
Member (A)

(Ashok Agarwal)
Chairman

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